

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Review APPLICATION NO. 6/99
OA. 277/98

OF 199

Applicant(s) *Union of India and ors.*Respondent(s) *Bal Baladur Sarma and ors.*Advocate for Applicant(s) *Mr. A. Deb Roy*
Sr.C.G. S.C.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This Review Application has been filed by the Mr. A. Deb Roy S.C. along with a Prayer for Review. The Judgment and Order dtd. 12.2.98 in OA. 277/98 passed by this Hon'ble Tribunal.</p> <p>Varid before Hon'ble Court for further order.</p> <p>See han 3/5/99</p>	14.5.99 PG	<p>On the prayer of Mr. B.C. Pathak on behalf of Mr. A. Deb Roy, learned Sr. C.G.S.C the case is adjourned to 28.5.99 for admission.</p> <p><i>[Signature]</i> Vice-Chairman</p>
	28.5.99 trd S. 3/5/99	<p>No formal notice need be sent. Let this case be listed for hearing on 23.7.99.</p> <p><i>[Signature]</i> Vice-Chairman</p>

17/6/99

Notes of the Registry Date Order of the Tribunal

23.7.99

On the prayer of the counsel for the parties the case is adjourned to 20.8.99 for hearing.

6
nkmber

DJ

20.8.99

On the prayer of the learned counsel for the parties the case is adjourned till 8.10.99.

JK
Vice-Chairman

trd

8-10-99

Case is otherwise ready for hearing.
List for hearing on 3.12.99.

JK
Vice-Chairman

JK

3.12.99

On the prayer of Mr. A.Ahmed, learned counsel for the opposite party one month time is allowed.

List on 28.1.2000.

JK
Vice-Chairman

trd

28.1.2000

On the prayer of Mr A. Deb Roy, learned Sr. C.G.S.C. the case is adjourned till 4.2.2000 for hearing.

JK
Vice-Chairman

nkm

4.2.2000

4/6. Adjourned to 26.3.2000

370

51

RA 6/99 (OA 277/98)

3

3

Notes of the Registry	Date	Order of the Tribunal
	24.3.00	Learned counsel Mr M. Chanda, learned counsel, prays for adjournment on behalf of Mr A. Ahmed, learned counsel for the review applicant, who is unable to be present today due to his personal difficulties. Mr A. Deb Roy, learned Sr. C.G.S.C. has no objection. List on 26.4.00 for hearing.
	nkm	
	26.4.00	Mr A. Deb Roy, learned Sr. C.G.S.C. is not present. Adjourned to 5.5.00 for hearing.
	nkm	
	5.5.00	Learned Addl. C.G.S.C. Mr A. Deb Roy for the petitioners/respondents. Sri A. Ahmed learned counsel has entered appearance on behalf of the opposite party and prays for a direction to serve a copy of the Review Application on him. Copy is available in B part of the Records. Registry is to serve the copy of the Review Application.
<p>Copy of the application received by Mr. A. Ahmed, Advocate for the Applicant (Oppos).</p> <p>22.5.2000</p>		List it on 7.6.2000 for further order.
	trd	
	5/5/2000	

62
Member

61
Member

8/6
Member (J)

RA. 6/99 (OA 277/98)

Notes of the Registry

Date

Order of the Tribunal

7.6.00 Present: Hon'ble Mr.D.C.Verma,
Judicial Member.

On the prayer of Mr.A.Deb Roy,
Sr.C.G.S.C. case is adjourned to
4.7.00 for hearing.

S
Member(Judicial)

lm

Present : Hon'ble Sri S.Biswas, Member(A).

4.7.00

At the request of the learned counsel
for the respondents the case is
adjourned to 11.7.2000. Counsel for the
applicant is also not present.

List on 11.7.2000 for hearing.

S. O.
Member(A)

trd

11.7.00

Present: Hon'ble Mr S. Biswas,
Administrative Member

Heard Mr A. Deb Roy, learned
counsel for the Union of India. Give
notice to the opposite party/applicant
as to why the case will not be
reviewed.

S. O.
Member(A)

nkm

25.9.2000

Present: Hon'ble Mr Justice D.N. Chowdhury,
Vice-Chairman

Mr A. Deb Roy, learned Sr. C.G.S.C.
prays for an adjournment to obtain instructions.
Prayer allowed. List it for hearing on 1.11.00.
Mr A. Ahmed, learned counsel for the opposite
party is present.

H
Vice-Chairman

nkm

1-11-00

No representation. List
again on 2-11-00. By order

Note of the Registry	Date	Order of the Tribunal
	2.11.00	<p>List on 3.11.00 for hearing.</p> <p style="text-align: right;">Vice-Chairman</p>
	3.11.00	<p>Present: Hon'ble Mr. Justice D.N.Choudhury, Vice-Chairman.</p> <p>By this Review Application the Review applicant has sought for review of the judgment and order dated 12.2.1999 in O.A.No.277 of 1998 passed by this Tribunal. This Tribunal directed the respondents to pay the Special Compensatory (Remote locality) Allowance to the applicants with effect from the date of actual posting in Manipur on or after 1.10.86 as the case may be to the applicants and to continue to pay the same so long as the concession is admissible. The aforesaid order was passed in conformity to the earlier judgment and order in O.A.No.124 of 95 and 125 of 95 disposed of 24.8.95. It is stated that the decision of the Tribunal in the aforesaid O.A. have been upheld by the Supreme Court in Union of India and others, Vs. P.Prasad, B.S.O and others/1997, 4 SCC 189. There is no other grounds mentioned in this application. There is no ground for review of the order of this Tribunal. Accordingly, Review Application stands dismissed. There will be no order as to costs.</p>
<u>21.11.2000</u> Copy of the order has been sent to the D/Sec. for issuing the same to the L/Admrs for its party etc.	1m	<p style="text-align: right;">Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal